

Minutes of the Meeting held on 27.03.2024 for allocation for Import of Raw Petroleum Coke for CPC manufacturing and Calcined Petroleum Coke for Aluminium Industry for FY 2024-25

In Chair: Shri Santosh Kumar Sarangi, DGFT

The following officers attended the meeting:

1. Shri SBS Reddy, Addl. DGFT, DGFT
2. Shri Sanjay Manchanda, Advisor, CHT, M/o P&NG
3. Shri. P. Somakumar, Under Secretary, M/o P&NG
4. Shri Md. Moin Afaque, Deputy DGFT, DGFT
5. Representative from M/o EF&CC was not present.

2. At the outset, the Committee noted that the procedure for allocation for year 2024-25, for import of (i) Calcined Petroleum Coke (CPC) for Aluminium Industry and (ii) Raw Petroleum Coke (RPC) for CPC manufacturing industry was notified vide Public Notice No. 49/2023 dated 11.03.2024.

3. The Committee noted that in pursuance to the Public Notice No.49/2023 dated 11.03.2024, 22 applications were received for import of RPC and 4 applications were received for Import of CPC.

4. The Committee noted that the Commission for Air Quality Management ('CAQM') vide its order dated 15.02.2024 has decreed that the import of RPC for CPC manufacturing industry has been revised to 1.9 Million MTs. Further, Import of CPC for Anode making for Aluminium Industry in 2024-25 shall be limited to 0.5 Million MTs.

5. Committee noted that pursuant to the recommendations of CAQM issued vide Order dated 14.02.2024, DGFT vide Notification 68/23 dated 07.03.2024 has notified that –

Total import of 1.9 Million MTs of RPC for manufacturing CPC and 0.5 Million MTs of CPC for Aluminium Industry respectively shall be permissible during 2024-25, subject to the following conditions:

- i. Import of RPC & CPC shall be permitted only as a feedstock / raw material and under no circumstances shall be used as fuel.
- ii. Import of RPC and CPC shall be permitted to cater entirely to the domestic needs of Aluminium industry (including Vedanta SEZ), for the

processes as permitted under the relevant regulations / statutes.

iii. Import of RPC by Calciners shall be on Actual User basis and shall not be transferred to any other unit(s) including SEZ unit(s). Export of CPC by Calciners shall not be permitted.

iv. Import of CPC by Aluminium Industry shall be on Actual User basis. Export of Anode by Aluminium Industry shall not be permitted.

v. All other conditions as mentioned in the Commission for Air Quality Management in NCR & Adjoining Areas Order No- F. No. 160014/16/2021-MERD/PetCoke-35 dated 14.02.2024 should also be complied with.

6. Further to the Orders above, to bring uniformity to the allocation process, the Committee decided to allocate RPC by adopting following criteria:

- i. The production capacity of Calciners was converted to RPC Input requirement at an industry average conversion rate i.e., 1:1.36
- ii. In case the RPC Input permitted in the CTO, was lower than the quantity at the conversion rate, the lower of the 2 values was considered.
- iii. The import quantity is divided on a proportionate basis as per the following formula: –

$Q_A = Q * (Q_{AD} / Q_{TD})$	
Where:	
$Q_A =$	Pro-rata Import allocation to applicant 'A'
$Q =$	Total Import Quantity for allocation
$Q_{AD} =$	Demand by Applicant 'A'
$Q_{TD} =$	Sum of demand by all applicants
For RPC – Demand is calculated based on installed capacity certified by SPCB and the conversion factor of CPC: RPC = 1:1.36.	

7. In cases where import quantity requested is lower than the import quantity eligible, the arising surplus is redistributed among other applicants proportionately. Accordingly, based on the above principles, the Committee decided the import allocation as stated at **Annexure-I** for CPC & **Annexure-II** for RPC, subject to conditions as notified by DGFT.

8. The copy of the Restricted Import Authorisation issued by DGFT shall be submitted to concerned SPCB, CPCB and MoEF&CC for monitoring purposes.

9. Subsequent to obtaining the Import Authorisation for the year 2024-25, in cases where the applicant is not in a position to import and utilise the allocated quantity, the applicant shall intimate suitable quantities for surrenders via through email at import-dgft@nic.in on or before 31.10.2024

10. The above allocation has been made as per the documents submitted by the applicant along with the online application. If at any point any discrepancy is found in the said documents provided, or the firm is found to be in violation of any of the conditions specified on the authorization, the allocation will be cancelled ab-initio. Appropriate action shall be initiated thereafter under the relevant provisions of the FT(D&R) Act, 1992, as amended from time to time.

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Annexure-I Import Allocation for Calcined Pet Coke (CPC)

<u>Firm Name</u>	<u>File Number</u>	<u>Plant</u>	<u>Import Allocation</u>
BHARAT ALUMINIUM CO LTD	HQRXIMLAPPLY00005265AM24	Chhattisgarh	1,31,055
VEDANTA LIMITED	HQRXIMLAPPLY00005267AM24	Odisha	1,95,953*
HINDALCO INDUSTRIES LIMITED	HQRXIMLAPPLY00005274AM24	Odisha Unit	62,906
		Mahan Unit, M.P.	52,422
		Renukoot Unit, U.P.	26,211
NATIONAL ALUMINIUM COMPANY LIMITED	HQRXIMLAPPLY00005206AM24	Odisha	31,453
<u>Total</u>			<u>5,00,000</u>

* Firm is currently in DEL. Allocation is subject to revocation of the DEL Order

Annexure-II Import Allocation for Raw Pet Coke (RPC)

<u>Firm Name</u>	<u>File Number</u>	<u>Import Allocation</u>
RAIN CII CARBON (VIZAG) LIMITED	HQRXIMLAPPLY00005272AM24	4,84,169

SANVIRA INDUSTRIES LIMITED	HQRXIMLAPPLY00005202AM24	3,97,947
GOA CARBON LIMITED	HQRXIMLAPPLY00005275AM24	2,91,828
BRAHMAPUTRA CARBON LIMITED	HQRXIMLAPPLY00005222AM24	80,000
GUWAHATI CARBON LIMITED	HQRXIMLAPPLY00005281AM24	80,000
PETRO CARBON AND CHEMICALS LIMITED	HQRXIMLAPPLY00005235AM24	88,822*
NEO CARBONS PVT LTD	HQRXIMLAPPLY00005201AM24	71,062
PARADIP CALCINER LIMITED	HQRXIMLAPPLY00005209AM24	66,325
INDIA CARBON LIMITED, West Bengal	HQRXIMLAPPLY00005251AM24	51,165
INDIA CARBON LIMITED, GUWAHATI	HQRXIMLAPPLY00005252AM24	44,343
DIGBOI CARBON PRIVATE LIMITED	HQRXIMLAPPLY00005276AM24	28,425
RAIPUR MINERALS PRIVATE LIMITED	HQRXIMLAPPLY00005282AM24	20,000
KRISHNA HYDROCARBONS PRIVATE LIMITED	HQRXIMLAPPLY00005285AM24	20,000
CARBON RESOURCES PVT LTD, ASSAM	HQRXIMLAPPLY00005226AM24	23,498
AMRITESH INDUSTRIES PRIVATE LIMITED	HQRXIMLAPPLY00005250AM24	22,740
SEA SOM CARBON PRIVATE LIMITED	HQRXIMLAPPLY00005242AM24	12,500
NEW AGE PETCOKE PRIVATE LIMITED	HQRXIMLAPPLY00005245AM24	22,512
UPPER ASSAM PETROCOKE PRIVATE LIMITED	HQRXIMLAPPLY00005244AM24	22,247
CARBON RESOURCES PVT LTD, BIHAR	HQRXIMLAPPLY00005229AM24	22,171
PREMIER INDUSTRIES	HQRXIMLAPPLY00005257AM24	15,000
BIHAR CARBONS PRIVATE LIMITED	HQRXIMLAPPLY00005261AM24	18,192
VEDIC PETROCHEMICAL PRIVATE LIMITED	HQRXIMLAPPLY00005279AM24	17,055
Total		19,00,000

* Firm is currently in DEL. Allocation is subject to revocation of the DEL Order